

*(OPEN COURT)*

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH**

## ALLAHABAD

This is the 10<sup>th</sup> day of **JULY, 2018**.

ORIGINAL APPLICATION NO. 330/652/2018

HON'BLE MR GOKUL CHANDRA PATI, MEMBER (A).  
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J).

Subodh Kumar S/o Satendra Singh Senior Social Security Assistant  
(SSA) Employees Provident Fund Organization Sub Regional Office  
Varanasi, ,

R/o Q. No. 50 Nidhi Nikunj Ashok Vihar Colony Phase – 1 Pahariya,  
District Varanasi.

.....Applicant.

# VERSUS

1. Union of India through, the labour Secretary, Ministry of Labour and Employment, Government of India, Sharam Shakti Bhawan, New Delhi.
2. Employees Provident Fund Organization through the Central Provident Fund Commissioner and the Secretary, Central Board of Trustees, Employees Provident Fund Organization, Bhavishya Nidhi Bhawan, 14 Bhikaji Kama Place, New Delhi, 110066.
3. Employees Provident Fund Organization through the Additional Central Provident Fund Commissioner Zonal Office, U.P. Nidhi Bhawan Sarvodaya Nagar, Kanpur-208005.
4. Employees Provident Fund Organization through the Regional Provident Fund Commissioner, Sub Regional Office, Varanasi, Bhavishya Nidhi Bhawan, Ashok Vihar, Phase-1, Pahariya, Varanasi-221007.

## ..... Respondents

Advocates for the Applicant : Shri Sunil  
Shri Gaurav Chauhan  
Shri K. C. Sinha

Advocate for the Respondents : Shri Satyajit Mukherjee

**O R D E R****(Delivered by Hon'ble Mr. Gokul Chandra Pati, Member-A)**

Heard Shri Gaurav Chauhan, learned counsel for the applicant and Shri Satyajeet Mukherjee, learned counsel for the respondents.

2. It has been mentioned by the learned counsel for the applicant that the respondents have postponed the Limited Departmental Competitive Examination in which the applicant was allowed to provisionally appear vide order dated 05.07.2018 passed by this Tribunal. This fact has also been admitted by the learned counsel for the respondents. The applicant's counsel submitted that the OA may be listed to another date.

3. Since, the LDCE has been postponed and the reliefs prayed for in the OA were to allow the applicant to appear in the said examination, there is no point to keep this OA pending. Accordingly, the OA is disposed of with the direction to the respondents that as and when the said LDCE is held, the applicant's eligibility may be considered in the light of the rules and orders of the Tribunal. In case the applicant feels aggrieved, he may move this Tribunal to revive this OA by recalling this order.

4. With the above direction, the OA is disposed of. It is made clear that we have not entered into the merits of the case. No order as to costs.

**(RAKESH SAGAR JAIN)**  
**MEMBER-J**

**(GOKUL CHANDRA PATI)**  
**MEMBER-A**

/Shashi/